

people who are depressed backward classes and, therefore, they must be given greater protection than the other people. And Tamil Nadu has given reservation to that kind of most backward class. As the law now stands, as interpreted by the Supreme Court, that only 50 per cent can be reserved these problems will have to be adjusted. We will have to look into the manner in which we can give protection or reservation to the displaced persons, ex-servicemen, etc. and how we can adjust. It is a matter for consideration. I have not said that it is invalid. But I say that these are the problems which I have to consider. This is again a matter which has to be taken into account and considered. People say: Why do you not accept *intoto* the Mandal Commission Report? If we accept it *intoto*, all these problems will come. We will not solve one problem but we will create hundreds of problems like this. (Interruptions) we will solve these problems satisfactorily. It is only by solving all these problems that you find a solution for the main problem: Otherwise, if you merely accept it without solving all these problems, you will create a number of problems, and many number of litigation will come up.

I have fairly dealt with all the aspects of the case. I do not want to tax the patience of members any more. I thank the House for the patient hearing given to me and, Sir, I thank you also.

MR. DEPUTY-SPEAKER: Before we take up the Half-an-Hour Discussion (Interruptions) Yes, Shri Jha is waiting for it. Before that, there is another item, namely Message from Rajya Sabha.

23.42 Hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure

and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th August, 1982, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-sixth Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 14th July, 1982."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th August, 1982, agreed with out any amendment to the East Punjab Urban Rent Restriction (Chandigarh Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 6th August, 1982".

- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 5th August, 1982, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Joint Committee to fill the vacancy caused by the retirement of Prof. N.M. Kamble from the membership of the Rajya Sabha on the 2nd April, 1982."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Ram Bhagat Paswan, Member Rajya

Sabha, has been duly elected to the said Joint Committee.'

(iv) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 11th August, 1982, adopted the following motion in regard to the appointment of a member of Lok Sabha to the Joint Committee on the Indian Veterinary Council Bill, 1981:—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee of the Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Maldevji M. Odedra and communicate to this House the name of the member so appointed by the Lok Sabha to the said Joint Committee."

MR. DEPUTY-SPEAKER : Now we will take up the Half-an-Hour Discussion.

SHRI BHOGENDRA JHA : Mr. Deputy-Speaker, I would like to say at the outset.....

SHRI ERA ANBARASU : Sir, on a point of order. There is no quorum.

MR. DEPUTY SPEAKER : The hon. Member may resume his seat. The quorum is being challenged. Let the bell to be rung

There is no quorum. For want of quorum the House stands adjourned to re-assemble at 11 A.M. on Friday, the 13th August, 1982.

11.50 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 13, 1982/ Sravana 22, 1904 (Saka).*